

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No.214/(MAH)/2017

CORAM:

Present: :

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2017

NAME OF THE PARTIES: M/s. Summer Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rajesh Shah	Advocate	<i>Ahmed</i>
	Ahmed Chunawala		

ORDER

T.C.S.P. No. 214/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 215/230-232/NCLT/MB/MAH/2017

1. These two Petitions have been transferred from the Hon'ble Bombay High Court pertaining to the provisions of Sections 230-232 of the Companies Act.
2. The Petitioner's Learned Counsel Mr. Ahmed Chunawala has stated that the Petitions have already been "Admitted" and the statutory compliance have already been made, however, the Report of the R.D. is awaited.
3. The Registry is directed to intimate the R.D. to complete the provisions of the Act on or before 20.04.2017.
4. The Matter is now listed for hearing on **28.04.2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **06.04.2017**